

**SHRI CHARANJIT CHANANA:** He cannot be satisfied. We want a notice to find out the correlation between the cement prices and packing prices. The question is related to the prices. We want a notice for that.

**MR. SPEAKER:** You give a question.

**SHRI JYOTIRMOY BOSU:** Right now I am giving my question. I have asked him on how many occasions, there are fluctuations (*Interruptions*).

**MR. SPEAKER:** This is the Question Hour. This cannot be a question of debate.

**SHRI JYOTIRMOY BOSU.** I am asking a specific question. They are evading.

**MR. SPEAKER:** You give a fresh notice about that.

**SHRI JYOTIRMOY BOSU:** They have collected Rs. 2-1/2 crores from the Jute Lobby.

**MR. SPEAKER:** That is all right. Next Question—Question No. 123.

**SHRI JYOTIRMOY BOSU:** Sir, I want your protection. My question is: on how many occasions....

**MR. SPEAKER:** You should give a notice and I will allow that.

**SHRI JYOTIRMOY BOSU:** He can reply this question. On how many occasions the prices of cement....

**MR. SPEAKER:** I won't allow it. I have called the next Question, Q. No. 123.

Kumari Kamla Kumari. She is not here. Next Question. Q. No. 124.

**अखिल भारतीय स्वतंत्रता सेनानियों को एसोसिएशन से ज्ञापन**

\* 124. श्री रामाबतार शास्त्री : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कुछ दिन पूर्व अखिल भारतीय स्वतंत्रता सेनानियों के संगठन की ओर से उन्हें एक प्रतिनिधि मंडल मिला था ;

(ख) क्या यह भी सच है कि उन व्यक्तियों ने उन्हें एक ज्ञापन दिया था ;

(ग) यदि हाँ, तो ज्ञापन की मुख्य मुख्य बातें क्या हैं ; और

(घ) उस पर सरकार की प्रतिक्रिया क्या है ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):**

(a) and (b). Yes, Sir.

(c) and (d). A statement is laid on the Table of the House.

#### Statement

The All India Freedom Fighters Association in their memorandum has raised the following demands:

(i) Restoration of freedom fighters pension suspended during the Janata Government's regime.

(ii) Statutory recognition of the Freedom Fighters Pension Scheme.

(iii) Renaming the scheme as Samman Pension Scheme.

(iv) Increase of the quantum of pension from Rs. 200/- to Rs. 500/- per month.

(v) Removal of annual income ceiling of Rs. 5000/-.

(vi) Grant of freedom fighters pension free of income tax.

(vii) Recognition of certain mutinies/morchas/movements.

(viii) Grant of pension to underground sufferers on the basis of certificates of national leaders. The above demands are under examination and decision will be taken shortly.

श्री रामाबतार शास्त्री : अध्यक्ष जी, स्वतंत्रता सेनानियों की कुर्बानियों की वजह से ही हम समाज लोग यहां उपस्थित हैं। लेकिन दुख है कि उनकी समस्याओं के प्रति सरकार बहुत दिलचस्पी नहीं रखती। . . . . (व्यवधान) मैं बोल रहा हूँ, अगर यह सेनानियों के प्रति ऐसा रवैया अपनायेंगे तो कैसे काम चलेगा।

**MR. SPEAKER:** Shastri Ji, please address the Chair. I call upon you to please put your supplementary.

श्री रामावतार शास्त्री : कुछ भूमिका तो बतानी होगी। तो मैं यह कह रहा था कि स्वतंत्रता सेनानी बूढ़े भी हैं और उनकी कठिनाईयां भी बहुत हैं, बुढ़ापे में जो होती हैं। इन्होंने कहा है कि हम उम्र पर विचार करेंगे। तो मैं कहना चाहूंगा कि जितनी जल्दी आप उनकी समस्याओं पर विचार करेंगे उतना ही उनका भला होगा। इस बात को ध्यान में रखते हुये मैं यह जानना चाहता हूँ कि क्या ऐसे स्वतंत्रता सेनानी भी हैं, जिन्हें उस समय की सरकार ने गांधी-इविन समझौते के बाद, सजा पूरी होने के पहले ही जेल से रिहा कर दिया था? अगर ऐसे लोग हैं तो कितने लोग हैं और क्या उनको पैशन देना स्थगित कर दिया गया है या बन्द कर दिया गया है? अगर यह बात सत्य है तो इसका औचित्य क्या है?

प्रधान मंत्री (श्रीमती इन्दिरा गांधी) : कब बन्द कर दी गई, यह तो देखना पड़ेगा?

श्री योगेन्द्र मकधाना यह जो सवाल उठाया है, उसमें गांधी-इविन पैकट वाली बात उठनी नहीं है। इस स्पैसिफिक क्वेश्चन का अलग नोटिस चाहिये।

श्री रामावतार शास्त्री स्वतंत्रता सेनानियों से सारे सवाल संवधि है। मंत्री जी अगर आज तैयार नहीं है तो दूसरे दिन इसका उत्तर दिलवाइये, लेकिन यह संवधि नहीं है, यह कहने से काम नहीं चलेगा। (व्यवधान) मैं उनके जवाब से सतुष्ट नहीं हूँ।

अध्यक्ष महोदय : मैं चाहूंगा कि हमारी आप मदद करें, यह सवाल बड़ा ही महत्वपूर्ण है। मैं पहले ही अर्ज कर चुका हूँ कि सारे स्वतंत्रता सेनानी बूढ़े हो चुके हैं और धीरे धीरे मरते जा रहे हैं।

दूसरा सवाल यह है कि क्या ऐसे स्वतंत्रता सेनानी हजारों की संख्या में आज भी बाकी हैं जो किसी वजह से समय पर आवेदन पत्र सरकार के पास नहीं भेज सके? क्या सरकार ऐसे लोगों से फिर से आवेदन-पत्र लेकर पैशन देने का विचार रखती है?

इसके साथ ही यह बात भी है कि जनता पार्टी की सरकार ने ताम्र-पत्र देने की नीति को बन्द कर दिया था। जिन स्वतंत्रता सेनानियों को ताम्र-पत्र नहीं दिये गये हैं, क्या सरकार उन्हें फिर ताम्र-पत्र देने का निर्णय लेगी?

गृह मंत्री (श्री जैल सिंह) : स्पीकर साहब आनरेबल मेम्बर का मुझाब भी है और सवाल भी है। मैं इतना विश्वास दिलाना चाहता हूँ कि फ्रीडम फाइटर्स की तरफ से जो मैमोरेडम हमारे पास आया है, हम इसको देख रहे हैं और यह जो कहना है कि जनता की सरकार ने ताम्रपत्र देने का सिस्टम बन्द कर दिया, तो जिनको पहले ताम्रपत्र नहीं मिले होंगे, उस पर हम जरूर गौर करेंगे।

श्रीमती इन्दिरा गांधी : अध्यक्ष महोदय, मैं आपकी इजाजत से कुछ जोड़ना चाहती हूँ।

We on this side were the first to consider this question. It has not struck hon. Members from the opposite side. However this is not a question about who was first. It is a good idea. But it is true that some people were left out even during our previous government. Even before the Home Minister received the Memorandum, I had assured the freedom fighters who have been meeting me in the past three years, that whenever we had the opportunity, we would look into this whole matter, not only on their demands, but on what we consider is the proper thing to do. They may not ask for everything and some important categories had got left out. But it is very difficult from the government, rather, the bureaucracy point of view how to fit every person in, where to draw the line. And if the hon. Member opposite has any suggestion we will be very glad to consider that.

MR. SPEAKER: Any more questions? I don't think there is any more...

PROF. N. G. RANGA: Sir, in view of the fact that the bureaucracy has not been as cooperative as we would have wished ..

SHRIMATI INDIRA GANDHI: No question of not cooperating. I did not mean that. They have cooperated.

MR. SPEAKER: She did not mean that.

PROF. N. G. RANGA: Although the Prime Minister has initiated the whole scheme after so many years of freedom, there are still many cases which are still pending, not so much with the Ministers as with the bureaucracies. It is no good on our part to shield our bureaucracy. I would like to know from the Government whether it would consider the appointment of a Panel of M.Ps. who are

freedom fighters, from all parties, to aid the administration, to aid the Government and the Ministers in disposing of these cases which are still pending, although it is 8 years since the Prime Minister has initiated the scheme.

**SHRIMATI INDIRA GANDHI:** I think I have already said if anybody has suggestions, I am willing to consider them. Now, such freedom fighters who come within the categories, we can call them together and take their suggestions. And may I take this opportunity of correcting the misunderstanding of what I stated a while ago? I am not putting the blame on the bureaucracy. What I meant was that they had to see to the implementation. Therefore, in the effort to see that the scheme should not be abused, certain criteria were fixed.

**SHRI S. B. CHAVAN:** Supplementary to reply given to their Memorandum Clause 7, I would like to know whether it is a fact that the nature of movement in ex-Hyderabad was completely different from those in other parts of the country and whether the Government would like to reconsider their stand which they have stated in their reply.

**SHRI YOGENDRA MAKWANA:** I have said that it is under examination and we are going to take a decision very shortly. This covers the part of the demand which they have submitted. It is under item No. 8. So that also is under consideration, as I have already said.

**PROF. MADHU DANAVATE:** I would like to know from the hon. Minister whether those who participated in the Movement launched by the leader of the Indian National Congress, Subhash Chandra Bose, and also those who participated in the I.N.A. as well as R.I.N. in 1946 would be considered because not a single case from the Royal Indian revolt has been admitted. I do not want to say that it is because of

bureaucracy or anything else. The Government has to take the responsibility whether both these categories will be included and whether those who participated in the battle for second freedom, during Emergency, will also be included.

**SHRIMATI INDIRA GANDHI:** So far as the first question is concerned, Sir, we had already included the INA and the RIN. If some are not included, we shall look into it. So far as the other question is concerned, it seems that the hon'ble members were amply rewarded for nearly three years. They were all in the Government.

**States affected by agitation on  
"Foreigners" Issue**

\*125. **SHRI MUKUNDA MANDAL:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some States have been affected by the agitation on "foreigners" issue in Eastern India;

(b) the measures taken by the respective State Governments and Central Government;

(c) whether Government deem the measures taken by the State Governments fit, proper and adequate;

(d) if so, the details thereof; and

(e) if not, what steps have been taken up by Government to normalise the situation and the results thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):** (a) to (e). Assam and Meghalaya have witnessed agitation over the issue of 'foreigners'. Assam Government and Meghalaya Government have been taking all necessary steps to maintain law and order and to restore a sense of security among all sections of the people in the respective States.